

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 3 FEB 1995

APPLICATION NO: 1336 of 1994.

APPLICANTS:- Smt. Radha Rangaraj, Bangalore.

V/S.

RESPONDENTS:- The Chief General Manager, Karnataka Telecom,
Bangalore and five others.,

To

1. Dr. M. S. Nagaraja, Advocate,
No. 11, Second Floor,
First Cross, Sujatha Complex,
Gandhinagar, Bangalore-9.
2. Sri. M. Vasudeva Rao, Addl. C.G.S.C.
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 24th January, 1995.

Issued on

3/2/95

DR.

9c

DR. V. V. J.
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH.

ORIGINAL APPLICATION NO.1336/94

TUESDAY, THE 24TH DAY OF JANUARY, 1995

SHRI V. RAMAKRISHNAN

..... MEMBER (A)

SHRI A.N. VUJJANARADHYA

..... MEMBER (J)

Smt. Radha Rangaraj,
aged 43 years,
W/o Shri N. Rangaraj,
163, Shabari Nilayam
K.E.C.S. Layout, 1st Stage,
Sanjayanagar,
Bangalore - 560 094.

.... Applicant

(By advocate Dr. M.S.Nagaraja)

Vs.

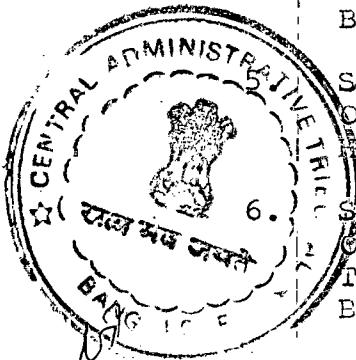
1. The Chief General Manager,
Telecommunications
Karnataka Circle,
Bangalore- 560 008.
2. The Director, Telecom
Department of Telecommunications
Sanchar Bhavan,
20, Ashoka Road,
New Delhi-110001.
3. Union of India,
represented by
Secretary to Government
Ministry of Communication
Department of Telecommunication
New Delhi-110001.
4. Smt. Vijaya Ravindran Kulkarni,
Office of the Telecom Dist. Manager,
Belgaum,
Belgaum Dist.

Shri A.S. Kujji,
Office of the Telecom Dist. Manager,
Hubli, Dharwad Dist.

6. Smt. P. Chandrakala Raju,
Office of the Chief General Manager,
Telecom
Bangalore-560 008.

... Respondents

(By Addl. Central Govt. Standing Counsel,
Shri M.V. Rao).



ORDER

Shri V. Ramakrishnan, Member (A)

We have heard both sides. and have also perused the records. We notice that there is a letter from the department of telecommunication, New Delhi addressed to the Chief General Manager, Karnataka Circle dated 9.11.94, which had suggested certain adhoc arrangements for filling up of vacant posts of Hindi Translator.

Shri Rao tells us that ~~as~~ the applicant had already filed the application on 1.9.94 and this communication was received only in November, 94, the department ^{letter} had not taken any further action on this received from Department of Telecommunication, New Delhi. Dr. Nagaraja wants the Department to take action in terms of this letter.

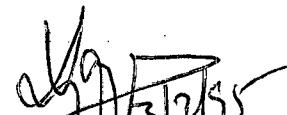
2. Keeping in view the circumstances of the case, we direct the department to consider the case of the applicant in terms of the letter dated 1.9.94 referred to above and to take appropriate decision within six weeks from the date of receipt of a copy of this order.

With the above, the application is finally disposed of without any order as to costs.



TRUE COPY

Sd/-



(AN. N. VUJJANARADHYA)
MEMBER (J)

Sd/-

24/11/94
(V. RAMAKRISHNAN)
(MEMBER (A))

Section Officer

Central Administrative Tribunal
Bangalore Bench PG
Bangalore